T. C.P No.42/(MAH)/2016 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: Mr. Badrinath Udeysingh Rathod V/s. M/s. Shri Narsima Chemo Pharma Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Abherry Etagi Nihod Shetty Chirag Joneha	Advocate Por Petitionces	Allagi
2 .	Chirag Joneha Amol Joshi	Advocate for Respondents	Adelmi
	TCP NO 42/3	ORDER 397-398/CLB/MB/MAH/201	16
1CF 1101 42/337 330/CED/14D/14A11/2010			

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 20th **December 2017** by issuing notice intimating the date fixed for hearing.

Sd/-BHASKARA PANTULA MOHAN Member (Judicial) Date: 07.11.2017 ua

Sd/-M.K. SHRAWAT Member (Judicial)